NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 24

C.P.(IB)869/MB/2022

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **23.04.2024**

NAME OF THE PARTIES: L&T FINANCE LIMITED V/s MR. MANOJ PATHAK

Section 95(1) OF THE Insolvency And Bankruptcy Code, 2016

ORDER

1. Mr. Avinash R. Khanolkar a/w Ms. Surekha Yadav, Ld. Counsel for the RP present. Mr. Shreyans Chaturvedi a/w Mr. Rupa Shrimal, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Personal Guarantor informs that reply could not be filed due to technical difficulty. The Personal Guarantor is directed to move a precipe before the Registry and Registry is directed to resolve the issue at the earliest.
3. The Personal Guarantor is directed to serve the copy of reply upon the Financial Creditor as well as RP.
4. List this matter on 14.05.2024.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/